As regards tractors imported in SKD condition, the sale price is fixed by the Price Fixation Committee in the Ministry of Agriculture. The sale price of T-25 tractors imported in SKD condition will be fixed shoi tly on (he basis of the report submitted by the Cost Accounts Branch of the Ministry of Finance.

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(c) Tractors imported from abroad are now liable to a basic customs duty of 30% ad valorem. In addition, they are also liable to an additional duty (countervailing duty) equal to the excise duty leviable on indigenous tractors by virtue of Section 2A of the Indian Tariff Act, 1934. The current rate of excise duty being 10% ad valorem and the basis for assessment of countervailing duty being the cum duty landed cost, the total incidence of customs duty on imported tractois would work out to 43% ad valorem. Besides an additional customs levy of 2-1/2% has recently been imposed on all imports thus making the total to 45-1/2. In addition a surcharge of 2% besides sales tax has also been levied account of Bangla Desh.

MANUFACTURE OFDT-14/T-25 TRACTOR IN INDIA

- 942. DR. K. MATHEW KURIAN; Will the Minister of AGRICULTURE be pleased to state:
- (a) when the manufacture of DT-14/ T-25 Tractor in India was originally applied for;
- (b) when and to whom the licence was given;
- (c) what is the progress of its manufacture:
- (d) whether there is any delay in the manufacture of the above tractor; and
- (e) what action has been taken by Government to remove bottlenecks if any, and to expedite the manufacture?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SH1NDE): (a) The proposal was originally submitted by M/s Ghaziabad Engineering Co. Ltd., New Delhi in April, 1968.

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- (b) Licence was granted on 10-2-71 in the name of M/s Harsha Tractors Ltd. which is the company incorporated by the promo ters for implementing the tractor scheme.
- (c) and (dj While factory buildings are ready and assembly operations with import ed SKD packs have commenced, the com pany has not so far made any investment on plant and machinery. The party is re vising their manufacturing programme and this will necessitate a revision of their requirements of plant and machinery.
- (e) Government have given all the clearances required by the party for implementing the project.

SATELLITE TOWNS AROUND MADRAS

- 943. SHRI K.A. KRISHNASWAMY: Will the Minister of WORKS AND HOUSING be pleased to state;
- (a) whether Government have received the proposal of the Government of Tamil Nadu to develop the statellite towns around Madras at a cost of Rs. 1900 crores during the next 20 years;
- (b) if so, the broad features of the proposal; and
- (c) the aid sought for from the Government of India and by when it will be made available to the Government of Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING DEBIPRASAD CHATTOPAD-HYAYA): (a) and (b) Yes. A plan known as 'Madras Metropolitan Plan—1971-91' has been received from the Government of Tamil Nadu. The plan envisages the development of the Madras Metropolitan area in the fields of (i) development of land in urban nodes, (ii) traffic and transportation (iii) housing and slum clearance (iv) water supply and drainage (v) social facilities and includes inter alia development of three satellite towns of Chingleput, Tiruvallur and Cummudipoondi.

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(c) Government of Tamil Nadu are reexamining the Plan. It has been suggested to the Tamil Nadu Government that a study should be made how far the Plan could generate resources to finance itself.

MAINTENANCE OF TEMPLES IN **TAMIL NADU**

944. SHRI K. A. KRISHNASWAMY: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

- (a) whether the maintenance of about 100 temples in Tamil Nadu which are under the care of the Government of India is very poor; and
- (b)- if so, what are the impediments standing in the way in entrusting these temples to the care of the Government of Tamil Nadu, which have been managing thousands of temples in the state of Tamil Nadu so well?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) No, Sir. However, the Government is taking all steps to improve the conservation of the monuments.

(b) Does not arise.

DEVELOTMENT OF t RISHNAPATNAM AS A BIG PORT

- 945. SHRI JANARDHANA REDDY: Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANS PORT be pleased to state:
- (a) whether there is any proposal to develop 'Krishnapatnam' in Vellore District in Andhra Pradesh as a Major Port;
- (b) whether any survey was conducted by the Government of India to develop it; and
 - (c) if so, the details thereof?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): (a) No.

(b) and (c) Do not arise.

CENTRAL UNIVERSITY IN SOUTH

to Questions

946. SHRI JANARDHANA REDDY: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state whether there is any proposal under Govern ment's consideration to set up a Central University in South?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): A proposal for the establishment of a Central University at Pondicherry is under consideration.

AVAILABILITY OF SURPLUS LAND AFTER ENFORCEMENT OF CEILING

- 947. SHRI SITARAM JAIPURIA : Will the Minister of AGRICULTURE be pleased to state:
- (a) whether the Union Government have made any assessment of the availability of surplus land irrigated and unirrigated separately after enforcing the ceilings;
- (b) if so, what will be the surplus land available after the ceilings;
- (c) whether the Government have taken any decision on the manner in which the surplus land will be distributed;
 - (d) if so, the details thereof;
- (e) whether the views of the State Government have been taken in the matter;
- (f) if so, the details of the views given by each State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) and (b) Most of the States have yet to frame legislation lowering the level of ceiling. The extent of surplus area likely to become available due to reduced ceiling cannot, therefore, be estimated at present.

(c) to (f) Since land is a State subject, framing of rules and determination of priorities for settlement of surplus land is